

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

232

1990  
199

Joyana Ranjan Pati.....Applicant (s)

Versus

Union of India &amp; Ors.....Respondent (s)

Sr. No.	Date	Order with Signature
1	3-7-90	<p>Heard Mr. K. P. Misra, learned Counsel for the applicant. The grievance of the applicant is order of transfer dated 16th June, 1990 from the office of the Executive Engineer Capital Maintenance Division No. II, Bhubaneswar to the Office of the Accountant General (A. &amp; E) at Puri. The grounds that has been stated that the wife of the applicant is serving at Bhubaneswar and that he has not completed 3 years as Divisional Accountant in the Office where he now works. This matter <sup>can</sup> be checked properly by the Administration. If the applicant felt aggrieved he can make a representation to the proper Authority.</p> <p>It is submitted that a representation has already been made on 23.6.90, since a representation has been made we are not inclined to admit. However, the representation may be considered by the Departmental Authority. <i>disposed of</i></p> <p style="text-align: right;">D.N Vice-Chairman</p> <p style="text-align: right;">N Member (Judicial)</p>